

section 619 A of the Companies Act, 1956 :

(1) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1967-68.

(2) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-107/69*]

MINERAL CONCESSION (AMENDMENT)  
RULES AND ANNUAL REPORT OF  
COAL BOARD, CALCUTTA

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND  
METALS (SHRI JAGANATH RAO) : I  
beg to lay on the Table—

(1) A copy of the Mineral Concession (Amendment) Rules, 1969, published in Notification No. G. S. R. 154 in Gazette of India, dated the 25th January, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT-108/69*]

(2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1967-68. [*Placed in Library. See No. LT-109/69*]

BUDGET ESTIMATES OF DAMODAR  
VALLEY CORPORATION

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI SIDDHESHWAR  
PRASAD): On behalf of Dr. K. L.  
Rao.

I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1969-70 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [*Placed in Library. See No. LT-110/69*]

REPORT OF COMMISSION OF INQUIRY  
ON COMMUNAL DISTURBANCES IN  
RANCHI-HATIA

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI VIDYA CHARAN SHUKLA) :  
I beg to lay on the Table a copy of  
the Report of the Commission of Inquiry  
on Communal Disturbances in Ranchi-  
Hatia (August 22—29, 1967). [*Placed in  
Library. See No. LT-111/69*]

AUDITED ACCOUNTS OF TEXTILE  
COMMITTEE ANNUAL REPORT OF TRADE  
MARKS REGISTRY ETC.

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE AND  
SUPPLY (SHRI CHOWDHARY RAM  
SEWAK) : I beg to lay on the Table:

(1) A copy of the Audited Accounts of  
the Textile Committee for the year  
1966-67 under sub-section (4)  
of section 13 of the Textiles Committee  
Act, 1963. [*Placed in Library. See  
No. LT-112/69*]

(2) A copy of the Annual Report  
(Hindi and English Versions) of  
the Trade Marks Registry for the  
year ending the 31st March, 1968,  
under section 126 of the Trade and  
Merchandise Marks act, 1958.  
[*Placed in Library. See No. LT-  
113/69.*]

(3) A copy of the Trade and Merchandise Marks (Amendment) Rules 1969, published in Notification No. S. O. 397 in Gazette of India, dated the 23rd January, 1969, under section 134 of the Trade and